

ITEM NO.9

COURT NO.5

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).
27045-27046/2014

(Arising out of impugned final judgment and order dated 07/08/2013
in SB No. 2558/1991 and 16/07/2014 in CN No. 1367/2014 passed by
the High Court Of Judicature at Allahabad)

U.P. POWER CORP. LTD ETC ETC

Petitioner(s)

VERSUS

RAKESH KUMAR AND ORS ETC ETC

Respondent(s)

(with interim relief and office report)

Date : 09/03/2015 These petitions were called on for hearing
today.

CORAM : HON'BLE MR. JUSTICE DIPAK MISRA
HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s) Mr. Pradeep Misra, Adv.

For Respondent(s) Mr. Aseem Shandra, Adv.
Mr. T.M. Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the respondent prays for four weeks time
to file counter affidavit. Prayer is allowed.

Rejoinder affidavit, if any, be filed within two weeks
therefrom.

List the matter after six weeks.

The interim order shall continue until further orders.

(Gulshan Kumar Arora)
Court Master

(Tapan Kumar Chakraborty)
Court Master